

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-117**

IB- 373/(ND)/2020

**IN THE MATTER OF:**

Mithu Chowdhary

**VS.**

**Invest Care Real Estate Opportunity LLP**

**...FINANCIAL CREDITOR**

**...CORPORATE DEBTOR**

**SECTION**

**U/s 7 IBC, 2016**

**Order delivered on 18.03.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Palzer Moktan, Adv. for Financial Creditor

For the CD/Respondent :

For the Intervener :

**ORDER**

Counsel for the Petitioner is present. It is submitted that a copy of the reply has been given, however, the reply is not found in DMS Portal and further, there is no representation on behalf of Mr. Ajit Sinha.

As seen from the previous Order, the other two Partners were directed to remain present but they are also absent. In the circumstances, the **Ex-Parte** proceedings were initiated against Mr. Ajit Sinha. For rest of the Partners, the Counsel for the Petitioner is directed to issue fresh notice and file the proof of service on or before the next date of hearing.

List on 13.4.2021.

— Sd —

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Surjit (Court-III)